

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Dated : This the Monday, **01st** day of **February** 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Original Application No. 330/00119/2021

Monu Yadav, aged about 22 years, Son of late Gullu Ram, R/o Village Sevkhur Khurd, Post Bhojpur, District Chandauli.

. . .Applicant

By Adv : Shri Babu Nandan Singh

V E R S U S

1. Union of India through General Manager, East Central Railway, Hazipur.
2. Divisional Railway Manager, East Central Railway, Din Dayal Upadhyay

. . .Respondents

By Adv: Shri Pramod Kumar Rai

ORDER

Heard Shri B.N. Singh, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents and perused the record.

2. At the very outset, learned counsel for the applicant submitted that a representation dated 15.07.2019 (Annexure A-4 of OA) filed by the applicant for redressal of his grievance, is pending since long. However, no order has been passed by the respondents till today. Learned counsel for the applicant has further submitted that the applicant will be satisfied at this stage, if the representation dated 15.07.2019 (Annexure A-4 of OA) is decided by the respondent concerned / competent authority amongst the respondents by a reasoned and speaking order in a time bound manner.

3. Learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel.

4. In view of limited prayer made by the learned counsel for the applicant, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with direction to the respondent concerned / competent authority amongst the respondents to decide the representation of the applicant dated 15.07.2019 (Annexure A-4) by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of certified copy of this order.

5. The order so passed, shall be communicated to the applicant by the respondents without any delay.

6. There will be no order as to costs.

7. It is made clear, that no opinion has been expressed on the merits of the case.

(Justice Vijay Lakshmi)
Member (J)

Anand...